

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a), (c) and (d). Information is being collected from the concerned organisations.

(b) Yes, Sir.

Universal free and compulsory Primary Education in West Bengal

4335. SHRI JYOTIRMOY BASU : Will the Minister of EDUCATION be pleased to state :

(a) how many villages in each District of West Bengal have been covered by the scheme of Universal free and compulsory Primary education till date;

(b) the percentage of deserving persons in the rural areas of each West Bengal district covered by this scheme till date; and

(c) When the entire rural area is expected to be covered ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) to (c). The information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

Separate University for Himachal Pradesh

4336. SHRI HEM RAJ : Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 613 on the 15th November, 1967 regarding the setting up of a separate University for Himachal Pradesh and state the progress made in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : The proposal has since been considered by the University Grants Commission. The Commission has advised the State Government that the proposal may be taken up after the Centres of Post-graduate Studies at Simla has made some progress.

Students studying at various levels in Urban and rural areas

4337. SHRI BABURAO PATEL: Will the Minister of EDUCATION be pleased to state:

(a) the number of students, sex-wise, at various levels of education—Primary, Higher Secondary and University- in the country in urban and rural areas, separately;

(b) the number of educational institutions in urban and rural areas in the country; and

(c) the amount of funds spent on education by the Central and State Governments during the last three years in urban and rural areas, separately ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) and (b). According to the latest available statics as on 31st March, 1965, the number of institutions and enrolment by type of institutions, in urban and rural areas in the country is given in the statements I and II respectively which are laid on the table of the House [Placed in library. See No. LT- 2680/68]

(c) the total direct expenditure during 1964-65 (the latest year for which the data is available) on institutions in urban and rural areas met from Government funds (Central and States) was Rs. 134.4 crores and Rs. 149.0 crores, respectively. For earlier years, this information is not available.

Administrative Reforms Commission

4338. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the date of inception of the Administrative Reforms Commission and the approximate date by which its work will be completed;

(b) the amount of money spent so far on the Commission by way of various expenses;

(c) the details of the work done so far by the Commission;

(d) the names of the Chairman (past and present) and members of the Commission and the amounts drawn by each so far by way of T. A. and various other allowances; and

(e) the towns visited by the Commission so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Administrative Reforms Commission was set up by a Government resolution dated 5-1-1966. The Commission has not intimated the date by which its work would be completed. However, it is anxious to do so as early as possible.

(b) Rs. 50,80,754/ upto 31st October, 1968.

(c) Of the 20 Study Teams, 13 Working Groups, 4 Expert Groups and one Task Force appointed by the Commission, 18 Study Teams, 9 Working Groups, 4 Expert Groups and one Task Force have submitted their final reports to the Commission. The Commission has so far submitted the following 8 reports to the Government :

(i) Problems of redress of citizens' Grievances.

- (ii) Machinery for Planning (interim report)
- (iii) Public sector undertakings
- (iv) Finance, accounts and audit
- (v) Machinery for planning (final report)
- (vi) Economic administration
- (vii) Machinery of the Government of India and its procedures of work.
- (viii) Life Insurance administration.

(d) The Chairman and other members of the Commission have been paid only travelling and daily allowances. The following is the amount of expenditure by way of travelling allowance and daily allowance of the Chairman and members of the Commission charged to the Commission's budget :

1. Shri Morarji R. Desai	up to	13. 3.1967	Rs. 5,877.85
2. Shri K. Hanumanthaiya, M. P.	,,	31.10.1968	Rs. 19,556.35
3. Shri H. V. Kamath	,,	31.10.1968	Rs. 41,283.80
4. Shri D. Mookerjee	,,	31.10.1968	Rs. 27,736.05
5. Shri T. N. Singh, M. P.	,,	31.10.1968	Rs. Nil.

Shri V. Shankar has not drawn any travelling allowance and daily allowance from the Commission as his travelling allowance and daily allowance were charged to the Department of Communications and the Ministry of Defence, where he was working as Secretary.

(e) The Commission has so far visited Agartala, Ahmedabad, Bangalore, Bombay, Calcutta, Hyderabad, Madras, Imphal, Nainital, Pondicherry, Shillong, Simla, Srinagar and Trivandrum.

Conversion by Christian Missionaries

4339. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of conversions carried out by the Christian Missionaries in India during the year ending 31st March, 1968 in various State, State-wise;

(b) the number of foreign Missionaries in India on the 31st March, 1968 and places

(c) the amount of money received by these Christian Missionaries from foreign countries during the year ending on the 31st March, 1968 with the names of countries and contributors;

(d) whether it is a fact that Orissa and Madhya Pradesh have enacted legislation making conversions a crime and, if so, the salient features of these two enactments; and

(e) the reasons why Government do not enact a Central Act on the above lines leaving the right of the individual citizen to freedom of religion and conscience in fact ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) :

(a) Except the Madhya Pradesh Dharma Swatantrya Adhiniyam, 1968, which came into force as recently as 20th October, 1968, there is no law for the registration or intimation of conversions from one